SHRI GURUDAS DAS GUPTA (West Bengal): Sir, she has not taken the oath.

MR. CHAIRMAN: It is not necessary. I am referring to "Kaul and Shakdher", page 340:

"A Member who has not made and subscribed the oath or affirmation is entitled to aske for leave of absence from the sittings of the House in order to avoid penalty envisaged in the Constitution."

Does she have the permission of the House for remaining absent from all the sittings of the House during the current Session?

(No hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION TO THE SPICES BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH) Sir, on behalf of my senior colleague, Shri Murasoli Maran, I move the following motion:-

'That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986 (No. 10 of 1986) read with Rule 4(1) (b) and Rule 5(1) of the Spices Board Rules, 1987, this House do proceed to elect in such manner, as the Chairman may direct, one member from among the members of the House, to be a member of the Spices Board.'

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): Sir, on behalf of my senior colleague, Shri Murasoli Maran, I move the following motion:-

'That in pursuance of Clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953 (29 of 1953) read with clause (b) of sub-rule (1) of rule 4 and sub-rule (1) of rule 5 of the Tea Rules